

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

2.

**IA-1780(MB)2024 IN
C.P. (IB)/986(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES:

Punjab National Bank

Vs.

Mak Glit Chem (India) Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

IA-1780(MB)2024

1. Mr. Devul Dighe, Ld. Counsel for the Applicant/IRP present. None present for the Respondent.
2. The present Application filed by the Applicant under Rule 11 r/w Rule 154 of the National Company Law Tribunal Rules, 2016 seeking rectification in the order dated 05.03.2024.
3. Counsel for the Applicant prays that in the order dated 05.03.2024 passed in the IA-2292/2023 in CP(IB)-986/2020 by this Bench in the Paragraph No.8 a., the name of the Corporate Debtor is wrongly stated. We have perused the records and pass the corrigendum to order dated 05.03.2024 passed in IA-2292/2023 in CP(IB)-986/2020.
 - i. The name of the Corporate Debtor in the Paragraph No.8 a. of the order dated 05.03.2024, "*United Fortune International Private Limited*"

stands rectified and be read as "*Mak Glit Chem (India) Private Limited*".

4. With the above rectifications in the order dated 05.03.2024, IA-1780/2024 is **disposed of**.
5. This order shall be treated as part and parcel of the order dated 05.03.2024. Rest of the order remains unaltered.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)